

ble, and communicate the results of the review to the Central Government by the middle of August, 1965.

Milk Supply by D.M.S.

*766. **Shri P. C. Borooah:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that the supply of milk by the Delhi Milk Scheme on cash-carry cards has been curtailed, if so, the extent thereof; and

(b) whether a number of 'ghost cards' have appeared on account of which it has become difficult to meet the card-holders' demands with normal supplies of milk and if so, the steps being taken to tackle the situation?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) No. Sir.

(b) In a number of cases, customers themselves have without any authority increased the quantity of milk indicated on their cards. Some unauthorised cards have also been detected. This is why even though the Delhi Milk Scheme has been supplying the quota to the depots, some genuine customers had difficulties in getting their quota of milk.

Steps have been taken to eliminate all unauthorised cards as well as all cases of inflation by customers of the quantity of milk shown on their milk cards. Milk cards are being renewed on the basis of the list of customers and their quota which was in force in September-October 1964 plus milk cards since issued under the orders of the Chairman, Delhi Milk Scheme.

Delhi Transport Authority

*767. { **Shri Yashpal Singh:**
Shri Bhagwat Jha Azad:
Shri S. M. Banerjee:
Shri Heda:

{ **Shri M. Rampure:**
Shri Surendra Pal Singh:
Shri Daji:

Will the Minister of **Transport** be pleased to state:

(a) whether the Government of Uttar Pradesh have protested to the Delhi Transport Authority over the plying of a large number of private buses on its nationalised routes in the State; and

(b) if so, the action taken in the matter?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The Deputy General Manager, U.P. Roadways, Meerut, reported to the Transport Department of the Delhi Administration in April last year that Contract Carriages (buses) of Delhi, which had been given temporary permits for operation between Delhi and Uttar Pradesh, were picking up individual passengers from various bus stations of the U.P. Roadways. It was reported further that such vehicles were performing trips in excess of the number authorised by the permit and were also deviating from the dates fixed for the return journeys. The State Transport Authority, Delhi, considered the matter at its meeting held on 20th July, 1964 and decided that the permits in respect of such Contract Carriages should be cancelled in cases where conviction of the permit-holder was secured by the Uttar Pradesh Authorities in a Court of law. The State Transport Authority, Delhi, also warned the owners of the vehicles that severe action would be taken in case they infringed the conditions of the temporary permits in respect of their vehicles for inter-State operation.

Bikaner-Biransar Highway

1951. **Shri Karni Singhji:** Will the Minister of **Transport** be pleased to state:

(a) whether the progress of the construction of national highway bet-